

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-260/ND/2019

IN THE MATTER OF:

Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 25.10.2019

Coram:

JUSTICE (RETD.) RAJESH DAYAL KHARE, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

:

For the Respondent/ Corporate-debtor

:Ms. KritiKrishana,
Mr. Arun Khatri and
Mr. Sushant
Advocates for R1

Chauhan,

ORDER

None present. Put up on 06.11.2019

However, at the end of the Board learned counsel for the respondent was present and requested for putting his appearance. The request is acceded to.

S - d

Member (T)

(Rajesh
Member (J)

S - d